## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 656/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE PARTIES:

Scorpion Express Pvt. Ltd.

V/s

Elder Pharmaceutical Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

Rahul Singh Partner 115 Legal catalyst

## ORDER C.P. No. 656/I&BC/CLB/MB/MAH/2017

- 1. The Learned Representative from the side of the Petitioner is present.
- He has placed on record an email dated 26.09.2017 wherein it was intimated that 2. the matter is with the O.L. in respect of Elder Healthcare i.e. Respondent debtor, hence seeking permission to withdraw the Petition before NCLT.
- 3. In view of this Application the Petition is disposed of as Withdrawn with the liberty that the Petitioner i.e. Corporate Creditor can seek proper remedy as per Law before the O.L. in the case of Corporate Debtor.
- Therefore, this Petition stands disposed of as Withdrawn. Consigned to 4. the Records.

BhaskaraPantula Mohan Member (Judicial) 07.11.2017.

M.K. Shrawat Member (Judicial)

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